

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**
- 4. Shri A.H. Jung, Member**

Petition No.8/2004

In the matter of

Approval of fees and charges payable to Regional Load Despatch Centres for undertaking load despatch functions for the period 1.4.2004 to 31.3.2007

And in the matter of

Power Grid Corporation of India Ltd.

.... Petitioner

Vs

1. Himachal Pradesh State Electricity Board, Shimla
2. Uttar Pradesh Power Corporation Ltd., Lucknow
3. Power Development Department, Govt. of J&K, Srinagar
4. Delhi Transmission Corporation, New Delhi
5. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
6. Punjab State Electricity Board, Patiala
7. Chandigarh Administration, Chief Engineer and Secretary, Electricity Deptt., Chandigarh
8. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
9. Uttranchal Power Corporation Ltd., Dehradun
10. Bihar State Electricity Board, Patna
11. Damodar Valley Corporation, Calcutta
12. West Bengal State Electricity Board, Calcutta
13. Grid Corporation of Orissa Ltd., Bhubaneshwar
14. Jharkand State Electricity Board, Ranchi
15. Power Deptt., Govt. of Sikkim, Gangtok
16. Madhya Pradesh State Electricity Board, Jabalpur
17. Maharashtra State Electricity Board, Mumbai
18. Gujarat Electricity Board, Vadodara
19. Chhatisgarh State Electricity Board, Raipur

20. Goa Electricity Department, Panaji, Goa
21. Collector, Union Territory of Dadra and Nagar Haveli, Silvassa
22. Electricity Department, Admn. Of Daman & Diu, Daman
23. Andhra Pradesh Transmission Corporation Ltd., Hyderabad
24. Karnataka Power Transmission Corporation Ltd., Bangalore
25. Kerala State Electricity Board, Trivandrum
26. Tamil Nadu Electricity Board, Chennai
27. Electricity Department, Govt. of Pondicherry, Pondicherry
28. Assam State Electricity Board, Guwahati
29. Meghalaya State Electricity Board, Shillong
30. Electricity Deptt., Govt. of Manipur, Imphal
31. Deptt. of Power, Govt. of Mizoram, Aizwal
32. Electricity Deptt, Govt. of Nagaland, Kohima
33. Electricity Deptt, Govt. of Tripura, Agartala
34. Deptt. of Power, Govt. of Arunachal Pradesh, Itanagar**Respondents**

ORDER

The application has been made for approval of RLDC fees and charges, under sub-section (4) of Section 28 of the Electricity Act, 2003 (the Act), according to which RLDC may levy and collect such fees and charges from the generating companies or licensees engaged in inter-state transmission of electricity, as may be specified by the Central Commission.

2. Ministry of Power vide SO 795 (E) in exercise of its powers granted under Section 183 of the Act published on 8.6.2005 has ordered that the Regional Load Despatch Centres may levy and collect such fees and charges from the licensees using the inter-state transmission system as may be specified by the Central Commission. In view of the changed position, it has become necessary to give an opportunity of hearing to the parties and also the Central Power generating companies. We accordingly direct

that the petition may listed for hearing on 21.9.2005 for which notices may also issue to NTPC, NHPC, NEEPCO, NLC, SJVNL, NHDC, BBMB, NPCL and DVC. The petitioner is directed to serve copy of the petition on the above named generating companies by 20.8.2005, who may file their submissions, duly supported by affidavit latest by 15.9.2005.

**Sd/-
(A.H. JUNG)
MEMBER**

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 29th July 2005